

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 43/AT/2023

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by WRSR Power Transmission Limited.

Petitioner : WRSR Power Transmission Limited (WPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Petition No. 44/TL/2023

Subject : Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of Transmission Licence to WRSR Power Transmission Limited.

Petitioner : WRSR Power Transmission Limited (WPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr..

Date of Hearing : 7.3.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Bhavesh Kundalia, WPTL
Shri Ranjeet Rajput, CTUIL
Shri Ajay Dahiya, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present petitions have been filed seeking adoption of transmission charges in respect of “*ISTS Network Expansion Scheme in Western Region and Southern Region for export of surplus power during high RE scenario in Southern Region*” (‘the Project’) discovered pursuant to the tariff based competitive bidding process and for grant of transmission licence to the Petitioner for implementing the said Project respectively. The representative of the Petitioner further submitted that CTUIL has recommended for the grant of transmission licence to the Petitioner and the Petitioner has complied with the requirements under the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 (in short ‘Transmission Licence Regulations’).

2. The representative of the Respondent, CTUIL stated that CTUIL vide letter dated 8.2.2023 has already recommended the grant of transmission licence to the Petitioner. In response to the specific query regarding Scheduled Commercial

Operation Date of the Project, the representative of CTUIL submitted that the SCOD of the Project, as per Transmission Service Agreement, is 16.7.2024.

3. After hearing the representative of the Petitioner and CTUIL, the Commission ordered as under:

(a) Admit.

(b) The Petitioner to implead the beneficiaries of Western and Southern Region as party to the Petitions and file revised memo of parties within a week.

(c) The Petitioner to serve copy of the petitions to the Respondents including the impleaded Respondents and the Respondents to file their reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(d) Parties to comply with the above direction within the specified timelines and no extension of time shall be granted.

4. Subject to the above, the Commission reserved the order in the matters.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**